

Tribunal's order:

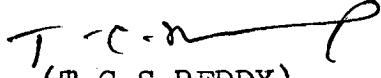
Date: 23-4-1991

None present for the applicant but his advocate has sent an application praying for an adjournment as he has gone out of Nagpur for some work. Respondents by Ms.Indira Bodhade.

2. We find that the matter is listed before us today for orders on M.P.45/91 for amendment. Ms.Bodhade opposes the proposed amendment. However, after going through it and hearing Ms.Bodhade we are satisfied that the amendment seeks to bring out some additional facts which are necessary for proper adjudication of the case. We accordingly allow the amendment. Applicant to carry out the amendment before the next hearing.

3. Respondents ~~may~~, if they so desired, file <sup>Full Application</sup> their reply to the amendment by 31-5-1991. Rejoinder, if any, within a month thereafter. These may be sent by registered post after service on the other side and parties need not be present at Bombay for this purpose.

4. Call for final hearing at Nagpur on 24-9-1991.

  
(T.C.S.REDDY)  
Member(J)

  
(P.S.CHAUDHURI)  
Member(A)